BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI ORIGINAL APPLICATION NO. 416 OF 2025

IN THE MATTER OF:

Shri Gopal Chandra Vanwassi …APPLICANT

VERSUS

Indian Oil Corporation Limited & Ors. …RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF RESPONDENT NO.1 (INDIAN OIL CORPORATION LIMITED) WITH AFFIDAVIT	1 - 33
2.	ANNEXURE R - 1 True copy of the report dated 15.03.2024	34
3.	ANNEXURE R - 2 True copy of the permission for change in land use.	35 - 38
4.	ANNEXURE R - 3 Copy of the letter dated 24.02.2024.	39
5.	ANNEXURE R - 4 The copy of RTI along with the reply received.	40 - 41
6.	ANNEXURE R - 5 True copy of the NOC dated 24.5.2025.	42 - 50
7.	ANNEXURE R - 6 True copy of the report dated 26.2.2024.	51

8.	PROOF OF SERVICE	52
9.	VAKALATNAMA	53

NEW DELHI

DATED: 17.11.2025

DRAWN AND FILED BY

THROUGH

MRS. PRIYA PURI
ADVOCATE FOR RESPONDENT NO. 1
CHAMBER 41, R. K. GARG BLOCK,
SUPREME COURT OF INDIA, NEW DELHI
E-MAIL: HKPURIANDCO@GMAIL.COM
MOBILE NO.: +91 9810365571

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 416 OF 2025

IN THE MATTER OF:

Shri Gopal Chandra Vanwassi
S/o Sri Madhan Ram
R/o Ritha near Bhramari,
Kot Mandir (Dangoli) Maj Kot,
Dist. Bageshwar, Uttarakhand – 263635 …Applicant

VERSUS

1. Indian Oil Corporation Limited (IOCL)
   Through its Chairman
   Divisional Retail Office,
   Paras Tower, Saharanpur Road, Majra,
   Dehradun – 248171

2. Devendra Singh Khati
   (Project Proponent/ Dealer/ LoI Holder)
   S/o Shri Pushkar Singh Khati
   R/o Uprara, P.O. Dasaithaal,
   Block/Tehsil Gangolihat, District Pithoragarh
   Uttarakhand -

3. Member Secretary, Uttarakhand Pollution Control Board
   (UKPCB)
   Gaura Devi Bhawan, 46-B, IT Park,

Sahastradhara, Dehradun – 248001

4. District Magistrate, Pithoragarh
Office at District Collectorate,
Pithoragarh, Uttarakhand – 262501

5. Ministry of Environment, Forest and Climate Change
(MoEF&CC)
Through its Secretary
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi – 110003

6. Central Pollution Control Board (CPCB)
Through: Member Secretary
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110032 …Respondents

REPLY ON BEHALF OF RESPONDENT NO.1

(INDIAN OIL CORPORATION LIMITED)

PRELIMINARY SUBMISSIONS

1. At the outset, Respondent No. 1 Indian Oil Corporation Limited (hereinafter "IOCL") submits that the present Original Application is misconceived, devoid of merit, based on incorrect facts, misinterpretations and unfounded assumptions and is liable to be dismissed as such. Respondent No. 1 denies all allegations of illegality, environmental damage, misrepresentation or violation of statutory norms.

The Applicant has relied upon selective extracts, incorrect facts, misinterpretations of statutory guidelines and speculative assertions to build a wholly unwarranted case. The answering Respondent denies all allegations, insinuations, and assertions made in the OA except those specifically admitted herein.

2. It is stated that the Retail Outlet ("RO") has been established strictly in accordance with law, after obtaining all mandatory permissions/NOCs, including:
    a. Change of Land Use (Commercial) – January 2024
    b. NOCs from District Magistrate after multi-departmental verification
    c. PESO approval and licence
    d. NOC from State Pollution Control Board
    e. Verification by Forest, Revenue, Mining and other relevant authorities.
3. It is stated that the Retail outlet has already been commissioned and is in process of getting sales started. No environmental or statutory violation has been found by any competent authority at any point of time.

PARAWISE REPLY

1.1 The contents of paragraph 1.1 are denied as incorrect. Respondent No. 1 Corporation denies the allegation that the establishment of the proposed Retail Outlet (RO) is “unlawful”, “environmentally destructive”, or “procedurally irregular”. The land in question is a non-forest land and the Retail outlet has been processed strictly as per applicable regulations and permissions. The allegations of environmental risk are incorrect. It is stated that the subject Retail Outlet fully complies with all statutory requirements and has been constructed under environmental safeguards and necessary clearances relating to this has been duly obtained, ensuring that no adverse impact arise from the project. It is submitted that the project layout maintains the required buffer zones and adheres to all regulatory norms. Hence, the apprehensions raised regarding ecological, or health risks are unfounded, and the construction of the retail outlet has been completed in accordance with approved guidelines and safety standards.

1.2 The contents of paragraph 1.2 are denied as incorrect, misconceived, and misleading. The allegation of excavation causing ecological damage is baseless. Respondent No. 1 Corporation reiterates that it has neither carried out civil works nor instituted any illegal activity. It is submitted that the

construction of the subject petrol pump strictly adheres to all environmental, safety, and statutory requirements prescribed by the competent authorities. It is stated that there were no oak trees at the land where RO has been constructed as alleged. It is denied that the land is forest type or that the construction has disrupted natural land contours. It is submitted that as per the report Prabhagiya Vanadhikari, Pithoragarh dated 15.03.2024 the subject land is 12KM away from the reserved forest. True copy of the report is annexed herewith as **Annexure R-1**

It is submitted that all necessary permissions and NOCs have been duly granted after thorough evaluation. It is stated that the Change of Land use to commercial use has already been granted by the competent authority in January 2024 and it was only after change of user that the construction activity was started at the subject location. Therefore, the allegation of ecological risk or statutory violation is unfounded, and the project has been developed in accordance with applicable regulations. True copy of the permission for change in land use is annexed herewith as **Annexure R-2**

1.3 The contents of paragraph 1.3 are denied as incorrect, misconceived, and misleading. Respondent No. 1 Corporation denies that any statutory

guideline has been violated by it. The invocation of "public trust" by the Applicant does not arise in the present case given that all permissions were duly granted before the construction of the RO. It is submitted that the RO is being constructed for the benefit of the public in large in this remote location which will not only fulfill the petroleum requirements of the public but also will create employment opportunities in the region. It is submitted that a letter from local representatives of various villages was sent to the District Magistrate Pithoragarh on 24.02.2024 requesting that a RO be constructed in the area as there was no RO for 25 kms. In the letter a request was also made that a RO be constructed immediately. Copy of the letter dated 24.02.2024 is annexed herewith as **Annexure R-3.**

1.4 The contents of paragraph 1.4 are denied as incorrect, misconceived, and misleading. It is reiterated that the construction of the subject petrol pump strictly adheres to all environmental, safety, and statutory requirements prescribed by the competent authorities. It is stated that there were no oak trees at the land where RO has been constructed as alleged. It is denied that the land is forest type.

1.5 The contents of paragraph 1.5 are denied as incorrect, misconceived, and misleading. It is stated that the NOC was granted by the competent authorities after due process. Respondent No. 1 denies any violation of

CPCB guidelines. The Siting Criteria of Retail Outlets by CPCB is as under :

"ln case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point dispensing units vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. ln case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. ln no case the distance between new retail outlet from schools, hospitals ('10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet."

In the present case there is no residential area designated as per local laws within 50 meters from the RO. It is submitted that RTI was also obtained from Tehsil Office Gangolihat and Block Development Office, Gangolihat, Dist Pithoragarh which states that the advertised stretch falls under hilly terrain and there is "No Designated area as per Local Laws" (as defined in CPCB guidelines) under Gram Panchayat Uprada. It is denied that proper site inspection was not conducted or that CPCB guidelines have not been

complied with in the present case. The copy of RTI along with the reply received is annexed herewith as Annexure **R-4**

1.6 to 1.7 The contents of paras 1.6 to 1.7 are matters of record.

1.8-1.10 The contents of paras 1.8 to 1.10 are incorrect and are denied. It is reiterated that as per the CPCB guidelines there cannot be RO within 30 meters of residential area designated as per local laws. It is reiterated that in the present case there is no residential area designated as per local laws within 50 meters from the RO. Respondent No. 1 Corporation denies that any "misleading" layout plan was submitted. The allegation of violation of Rule 131 of the Petroleum Rules is denied. It is submitted that the DM gets the application verified from various authorities before the NOC is issued for establishment of RO and in case any discrepancies are reported, action is taken accordingly. The establishment of RO is done after completing all formalities and after obtaining all statutory licenses from different departments including PESO. In subject case, NOC was obtained from all the relevant departments and outlet was setup only after all statutory clearances were granted. The applicant in the present case is trying to mislead the court by making misleading statements. It is submitted that in the NOC granted by the DM the factum of residential houses situated near the site for the RO is mentioned but the same are not in a designated residential area as per the local laws. The Applicant has

not filed the NOC granted by the DM so as to mislead this Hon'ble Tribunal. True copy of the NOC dated 24.5.2025 is annexed herewith as **Annexure R-5.**

1.11 The contents of paragraph 1.11 are denied as incorrect, misconceived, and misleading. It is submitted that the NOC was issued after proper verification by the DM. It is denied that the NOC is based on incomplete or misleading information or that the same is in violation of Rule 144. It is denied that the NOC is liable to be quashed for any reason including on the grounds as mentioned in the para under reply. The allegation that Respondent No. 1 Corporation misled authorities is false. The assertion that the No Objection Certificate (NOC) was issued without proper verification is denied. The District Authority granted the NOC only after conducting the requisite site inspections and assessing all relevant parameters in accordance with Rule 144. The proximity of residential houses and other structures was duly examined, and the project layout fully complies with the prescribed safety distances and statutory norms. The NOC was issued on the basis of accurate, verified and complete information. It is submitted that in the NOC granted by the DM the factum of residential houses situated near the site for the RO is mentioned but the same are not in a designated residential area as

per the local laws thus CPCB guidelines have not been violated in the present case.

1.12 - 1.15 The contents of paragraph 1.12 to 1.15 are denied as incorrect, misconceived, and misleading. The interpretation of the Byelaws by the Applicant is inaccurate. It is submitted that the Respondent No. 1 Corporation is not in violation of UKPCB directions and that the NOCs were granted by various authorities after due examination and as per law. It is submitted that the Respondent No. 1 Corporation has complied and continues to comply with all statutory requirements. It is denied that as per the Building Byelaws the minimum distance between a RO and residential area is 50 meters. It is submitted that the criteria for distance from residential areas in Building Construction and Development Bye-laws (2021) are as per CPCB guidelines. It is reiterated that as the location at which Retail Outlet is constructed falls under hilly terrain and there is no designated residential area as per Local Laws as is defined under the CPCB guidelines. This is the information that has been given by Block Development Office, Gangolihat, Dist Pithoragarh in reply to the RTI filed by IOCL. Thus, there is no deviation from as per the CPCB guidelines as has been alleged by the Applicant. It is denied that the NOC has been granted in disregard of the siting CPCB criteria.

1.16 The contents of paragraph 1.16 is a matter of record, thus needs no reply.

1.17 The contents of paragraph 1.17 are denied as incorrect. It is submitted that the proposed acquisition under MoRTH notification does not render the NOCs or project illegal. It is submitted that the widening of NH-309A and the inclusion of Village Uprara at Serial No. 18 were duly taken into account by the concerned department i.e the NHAI during the NOC-granting process by it. It is submitted that the land earmarked for the petrol pump does not fall within the land which is to be acquired by MORTH. The RO does not obstruct or impede the planned highway expansion. It is submitted that the competent authorities, after examining all relevant records and alignment plans, found no conflict between the project site and the proposed acquisition. Thus, the allegation that the NOCs ignored the MoRTH notification or relate to land within the acquisition ambit is baseless and devoid of merit.

1.18 The contents of paragraph 1.18 are denied as incorrect, misconceived, and misleading. It is submitted that the allegation that a large number of protected Oak trees were cut from the subject site is wholly incorrect and is categorically denied. It is stated that the Tehsildar/Rajaswa Upnirikshak's report, as reflected in the Change of Land Use Order, clearly records that no trees exist on the site in question, and therefore no question of felling any

protected Oak trees ever arose. It is submitted that the letters exchanged between local residents and forest authorities merely reflect routine forwarding of complaints and not of any confirmation of any actual damage. It is stated that at no stage has any forest officer found or reported tree-felling at the site. Hence, the claim that Respondent Nos. 1 and 2 caused damage to protected trees is entirely baseless, unsupported by official records, and devoid of merit. Furthermore, the report of Sahayak Van Sanrakshak, Berinag date 24.06.2024 also states that the subject retail Outlet complies with the guidelines.

1.19 - 1.25 The contents of paragraph 1.19 - 1.25 are incorrect and are denied. The Siting Criteria of Retail Outlets by CPCB is as under :

"ln case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point dispensing units vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. ln case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. ln no case the distance between new retail outlet from schools, hospitals ('10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet."

In the present case there is no residential area designated as per local laws within 50 meters from the RO. It is submitted that RTI was also obtained from Tehsil Office Gangolihat and Block Development Office, Gangolihat, Dist Pithoragarh which states that the advertised stretch falls under hilly terrain and there is “No Designated area as per Local Laws” (as defined in CPCB guidelines) under Gram Panchayat Uprada. It is submitted that all requirements as stipulated under the prescribed siting criteria have been fully complied with, and there is no violation of any CPCB guideline at any stage. It is submitted that the No Objection Certificate was issued by the District Magistrate only after thorough verification of compliance with all statutory norms. Subsequently, the License was granted by the Explosives Department upon satisfying itself that all safety, environmental, and regulatory standards were duly met. Thus, the project has been approved strictly in accordance with the applicable rules and procedures. It is submitted that the letters exchanged between local residents and forest authorities merely reflect routine forwarding of complaints and not of any confirmation of any actual damage. It is denied that there is non-compliance of safety distance requirement.

It is stated that the Tehsildar's report dated 25.06.2024 merely notes the presence of a two houses in the vicinity and does not record the existence of several residential structures as alleged. Further, the Block Development Office, Gangolihat, Dist-Pithoragarh has unequivocally clarified that the area in question is not a designated residential zone under any local law. Accordingly, the allegation of violation of CPCB siting criteria or Building Bye-Laws is unfounded and incorrect.

1.26 - 1.29 The contents of paragraph 1.26 - 1.29 are denied as incorrect, misconceived, and misleading. Respondent No.1 Corporation is in compliance with PESO norms and the CPCB guidelines as applicable to the site thus there is no violation of any statutory compliances. It is submitted that the mere filing of a complaint before the CPCB does not, in any manner, establish a violation of NGT/CPCB guidelines. The complaint dated 19.10.2024 reflects only the personal allegations of the complainant and contains no technical or factual verification. The CPCB's forwarding of the complaint to the UKPCB on 05.11.2024 is a routine administrative step and not an indication of any deficiency or non-compliance. The said complaint contained incorrect and false allegations. It is reiterated that the subject site fully complies with all CPCB guidelines and statutory siting criteria, and no

violation has been recorded by any competent authority. The project remains in complete conformity with applicable regulatory standards.

1.30-1.34 The contents of paragraph 1.30 to 1.34 are incorrect and are denied. It is submitted that RTI Appellate Authority's order does not indicate any violation on the part of the answering Respondent and the direction issued on 06.11.2024 merely sought clarification regarding an apparent discrepancy in the records. This procedural clarification has no bearing on the legality or validity of the NOC which was granted after considering all aspects. It is reiterated that the NOC mentions about the houses in proximity to the site and after considering, inter alia, this aspect the NOC was issued. It is reiterated that all statutory guidelines, including CPCB siting criteria, were fully complied with. The non-mention of a nearby residential structure in the layout was an inadvertent omission that does not affect compliance, especially since all competent authorities—including the District Supply Officials, Revenue officials etc—conducted physical site inspections. Only after these inspections confirmed conformity with the applicable norms was the NOC duly issued. The subsequent report dated 07.01.2025 by the Revenue Sub-Inspector does not negate the earlier findings nor does it establish any violation of mandatory safety distances. The regulatory authorities, after examining all relevant material on record and verifying the

ground reality, found the site suitable and in compliance. Hence, the allegation of non-compliance is unfounded and devoid of merit. It is submitted that the letter dated 26.03.2025 sent by the BDO to the CM Helpline Portal pertains to permission for construction activity at the subject site sought by Respondent No. 2, and not the NOC itself.

The NOC was issued strictly in accordance with all applicable statutory provisions, after due verification by the competent authorities, and remains valid. Therefore, the communication from the BDO does not impugn the legality or validity of the NOC granted for the retail outlet.

1.35-1.40 The contents of paragraphs 1.30 to 1.40 are incorrect and are denied except which are matters of record. It is submitted that the complaint dated 24.05.2025 submitted to the SDM, Gangolihat, represents only the personal allegations of the complainant and does not reflect any verified or factual non-compliance. It is respectfully submitted that the subject site fully complies with all NGT/CPCB guidelines, and the NOCs were issued strictly in accordance with statutory requirements and after thorough verification by the competent authorities. No authority has recorded any violation of environmental, safety, or regulatory norms. It is submitted that the subject site was assessed in accordance with Section 143 of the UPZA & LR Act,

and all statutory procedures for land-use conversion were duly followed by the competent authorities before allowing the application for conversion.

It is submitted that the letter dated 14.07.2025 written by the Revenue Inspector to the Tehsildar, Gangolihat, was issued solely on the basis of a complaint received on the CM Helpline Portal (Ref. No. CMHL-042024-11-546359 dated 27.04.2024). The letter does not constitute any finding of violation but merely reflects a procedural step in response to a citizen's grievance. It is reiterated that the subject site fully complies with all applicable standards, including those prescribed by the Hon'ble NGT.

It is submitted that the subject retail outlet fully complies with CPCB siting norms, including the prescribed safety distances. The enhanced safety measures like double containment tanks or pollution monitoring systems are installed only in case distance from the designated residential buildings are between 30 mtrs to 50 mtrs.

In the present case the site has been physically inspected and verified by competent authorities, and the NOC was issued only after confirming compliance with all applicable guidelines, including those in the MoEF&CC Office Memorandum dated 16.09.2024 and no additional safety measures were advised by the NOC issuing authorities as there is no designated

residential area near the RO and thus there is no violation of the siting criteria.

It is reiterated that there were no oak trees at the subject land and the land was free from all kind of such trees. Also the report of Prabhagiya Vanadhikari, Pithoragarh dated 15.03.2024 states that the subject land is 12KM away from the reserved forest. It is stated that the site does not have any forest characteristics as such the judgment as mentioned in the para under reply does not apply to the present case.

1.41-1.47 The contents of paragraph 1.41-1.47 are incorrect and are denied except which are matters of record. The allegation that the District Authorities or IOCL have acted in disregard of legal obligations is wholly misplaced and denied.

The subject project has been undertaken strictly in compliance with all applicable laws. All necessary approvals and clearances from competent authorities, including UKPCB, District Magistrate etc have been duly obtained after thorough scrutiny. No official record or inspection has indicated any violation. The contention regarding multiple residential or institutional structures in proximity to the subject retail outlet at Khasra No. 478, Village Uprara, is misconceived and factually incorrect. It is reiterated that as per official site inspections conducted by competent authorities,

including the District Magistrate and Revenue officials, the area is not a designated residential zone, and only a single house exists near the site. It is also reiterated that all statutory siting criteria and minimum safety distances prescribed under CPCB guidelines have been fully complied with. In the present case the NOC was issued after thorough verification and physical inspection by the concerned authorities, and no independent demarcation was required beyond the official verification already conducted. Therefore, the allegation of non-verification or violation of distance norms is unfounded and without merit. It is stated that the NOC records the buildings in proximity of the site.

The allegations regarding non-compliance with statutory requirements and safety measures are wholly misplaced and factually incorrect. The subject site selection and construction of the RO have been carried out strictly in accordance with CPCB guidelines and applicable statutory provisions. It is submitted that the enhanced safety measures like installation of VRS, double containment tanks or pollution monitoring systems are installed only in case distance from the designated residential buildings are between 30 mtrs to 50 mtrs. The site has been physically inspected and verified by competent authorities, and the NOC was issued only after confirming compliance with all applicable guidelines, including those in the MoEF&CC Office

Memorandum dated 16.09.2024 and no additional safety measures were recorded or advised by the NOC issuing authorities. It is also pertinent to mention here that the building in proximity of the site are not designated residential area and thus there is no violation of the siting criteria. It is respectfully submitted that the project does not contravene any judicial pronouncements of this Hon'ble Tribunal or of Hon'ble Supreme Court. Consequently, the allegations of illegality, unsafe construction, or environmental hazard are entirely baseless and devoid of merit.

It is submitted that the answering respondent are not competent to comment on legality of structures built around the RO. It is reiterated that the NOC issued by the DM layout was prepared based on the site visits.

It is also reiterated that there were and are no oak trees at the subject land and the land was free from all kind of such trees which is apparent from the report dated 26.02.2024 by Divisional Forest Officer, Pithoragarh. True copy of the report dated 26.2.2024 is annexed herewith as **Annexure R-6**.

Also , the report of Prabhagiya Vanadhikari, Pithoragarh dated 15.03.2024 states that the subject land is 12KM away from the reserved forest and thus the site is not a forest site. True copy of the report of Prabhagiya Vanadhikari, Pithoragarh dated 15.03.2024 is annexed herewith as **Annexure R-7**. It is submitted that the non-mention of a nearby

residential structure in the draft layout was an inadvertent omission that does not affect compliance, especially since all competent authorities—including the District Supply Officials, Revenue officials etc—conducted physical site inspections. Only after these inspections confirmed conformity with the applicable norms was the NOC duly issued.

1.48 - 1.52 The contents of paragraph 1.48 - 1.52 are denied as incorrect. It is reiterated that the Respondent No.1 Corporation has complied with all statutory requirements. The allegations of violations rely on incorrect assumptions and misreading of the siting norms. It is submitted that Google Earth imagery is not authoritative evidence of land classification. .It is reiterated that the Respondent No.1 Corporation is fully compliant with the judgment of the Hon'ble Supreme Court and the CPCB guidelines. The allegation that the No Objection Certificate (NOC) was issued without proper field verification or evaluation of safety and environmental impacts is factually incorrect and denied. The subject IOCL retail outlet site was thoroughly inspected and verified on-site by competent authorities, including the revenue officials, and other concerned departments, before issuance of the NOC. All statutory siting criteria, distance requirements, and safety norms under CPCB guidelines have been fully complied with. No material misrepresentation or suppression of facts occurred at any stage. Accordingly,

the NOC is valid, legally sound, and issued in strict accordance with applicable laws and public interest safeguards, and the allegations of illegality or invalidity are entirely baseless.

The subject IOCL retail outlet has been developed strictly in compliance with all statutory guidelines, CPCB norms, and judicial mandates.

All complaints received have been considered, and authorities have conducted due inspections and verifications before issuance of the NOC and other approvals. No unregulated construction has taken place, and there is no evidence of ecological or environmental harm.

The allegation that the site previously contained dense natural forest with Banjh Oak trees, and that large-scale ecological damage has occurred, is factually incorrect and denied. The site, as confirmed by official site inspections and the Change of Land Use Order, did not contain any trees or forest cover, and no protected vegetation was affected. All site development activities, including excavation and leveling, were carried out strictly in accordance with applicable environmental and forest laws,

2.1 In reply to the contents of para 2 it is submitted that the present dispute, does not involve any violation of the Environment (Protection) Act, 1986, the Forest (Conservation) Act, 1980, the Air Act, or any binding directions of the Hon’ble Supreme Court or this Tribunal.

The alleged environmental issues arise only from the Applicant's incorrect assumptions, erroneous measurements and wrong characterisation of the land as forest land, which allegations Respondent No.1 Corporation categorically denies. It is submitted that the project has been duly granted permissions/NOCs by the competent authorities after proper scrutiny, and no preventive, restorative, or compensatory directions are attracted against Respondent No.1 Corporation.

3.1 No cause of action, initial or continuing arises against Respondent No.1 Corporation and the Applicant's allegations are speculative and incorrect.

4 In reply to the para 4 it is submitted that no grounds including the grounds mentioned in the para under reply arise in the present case.

4.1-4.2 The contents of paragraph 4.1 to 4.2 are denied as incorrect**.** Respondent No.1 Corporation reiterates that the retail outlet complies with applicable siting norms, and there is no violation of CPCB Guidelines dated 07.01.2020 or O.M. dated 16.09.2024. It is submitted that the Respondent No.1 Corporation does not dispute the binding nature of judicial directions but denies that its project violates any such directions. The Applicant's allegation that the proposed retail outlet violates mandatory criteria is based

on incorrect and wrong assumptions and no such violation exists. The Siting Criteria of Retail Outlets by CPCB is as under :

"ln case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point dispensing units vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. ln case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. ln no case the distance between new retail outlet from schools, hospitals ('10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet."

In the present case there is no residential area designated as per local laws within 50 meters from the RO. It is submitted that RTI was also obtained from Tehsil Office Gangolihat and Block Development Office, Gangolihat, Dist Pithoragarh which states that the advertised stretch falls under hilly terrain and there is "No Designated area as per Local Laws" (as defined in CPCB guidelines) under Gram Panchayat Uprada. It is submitted that all requirements as stipulated under the prescribed siting criteria have been fully complied with, and there is no violation of any CPCB guideline.

4.3-4.5 The contents of paragraph 4.3-4.5 are denied as incorrect. The document referred to as “draft” was clearly a preliminary schematic, routinely used during initial NOC processing. It is submitted that final engineering drawings are approved during PESO licensing, not NOC processing. It is reiterated that the NOC mentions about the houses in proximity to the site and after considering, inter alia, this aspect the NOC was issued. It is reiterated that all statutory guidelines, including CPCB siting criteria, were fully complied with. The non-mention of a nearby residential structure in the layout was an inadvertent omission that does not affect compliance, especially since all competent authorities—including the District Supply Officials, Revenue officials etc—conducted physical site inspections. Only after these inspections confirmed conformity with the applicable norms was the NOC duly issued. The regulatory authorities, after examining all relevant material on record and verifying the ground reality, found the site suitable and in compliance. Hence, the allegation of non-compliance is unfounded and devoid of merit. The Respondent No.1 Corporation strongly denies the allegation that NOC was issued without physical verification. Competent authorities conducted due scrutiny in accordance with Rule 144 of the Petroleum Rules. Respondent No.1 Corporation has complied with all applicable norms. The allegation that NOC was issued “ignoring” any direction is speculative and unsubstantiated.

4.6-4.10 The contents of paragraph 4.6 to 4.10 are denied as incorrect. The site complies with applicable requirements as examined by competent authorities. Respondent No.1 Corporation denies that any condition therein has been violated. It is denied that the Building byelaws have been flouted in the present case. The construction of the RO was commenced and has been carried out after taking due permissions from the concerned authorities. The said permissions are still valid. It is denied that the land in question is a forest type land. It is reiterated that there are and were no oak trees at the subject land and the land was free from all kind of such trees. Also the report of Prabhagiya Vanadhikari, Pithoragarh dated 15.03.2024 states that the subject land is 12KM away from the reserved forest. It is stated that the site does not have any forest characteristics. It is denied that any clearance under Section 2 of the Forest Conservation Act is required for the site. The Applicant's reliance on photographs and Google Earth imagery is misconceived. It is reiterated that the judgment in *T.N. Godavarman* does not apply as the site does not have any forest characteristics.

It is submitted that all clearances as applicable have been taken by the Respondents. The precautionary principle has been duly complied with through statutory permissions and PESO/CPCB safeguards. It is reiterated that no Banj

Oak trees were ever present on the site thus the question regarding the felling of the same does not arise.

The Applicant's speculative assertions about hydrology, biodiversity, and slope stability are unsupported by evidence. Competent District authorities found the site suitable and after considering all aspects NOC has been issued to the Respondent. It is submitted that the Respondent No.1 Corporation has followed all standard safety and environmental norms for hilly terrains. It is denied that the site development endangers public safety or environment sustainability.

4.11-4.21 The contents of paragraph 4.11-4.21 are denied as incorrect. It is stated that there is no requirement for public notice or public consultation for setting up a Retail Petroleum Outlet. Thus, no violation of natural justice arises in the present case. It is denied that there has been administrative inaction in the present case. It is submitted that the question revoking the NOC does not arise in this scenario as the NOC has been issued after following due procedure. It is submitted that all competent authorities—including the District Supply Officials, Revenue officials etc—conducted physical site inspections. Only after these inspections confirmed conformity with the applicable norms was the NOC duly issued. The regulatory authorities, after examining all relevant material on record and verifying the ground reality, found the site suitable and in

compliance. It is denied that there is non compliance with PESO guidelines or MORTH guidelines.

The invocation of "public trust" by the Applicant does not arise in the present case given that all permissions were duly granted before the construction of the RO. It is submitted that the RO is being constructed for the benefit of the public in large in this remote location which will not only fulfill the petroleum requirements of the public but also will create employment opportunities in the region. It is submitted that a letter from local representatives of various villages was sent to the District Magistrate Pithoragarh on 24.02.2024 requesting that a RO be constructed in the area as there was no RO for 25 kms. In the letter a request was also made that a RO be constructed immediately.

It is submitted that the proposed acquisition under MoRTH notification does not render the NOCs or project illegal. It is submitted that the widening of NH-309A and the inclusion of Village Uprara at Serial No. 18 were duly taken into account by the concerned department i.e the NHAI during the NOC-granting process by it. It is submitted that the land earmarked for the petrol pump does not fall within the land which is to be acquired by MORTH. The RO does not obstruct or impede the planned highway expansion. It is submitted that the competent authorities, after examining all

relevant records and alignment plans, found no conflict between the project site and the proposed acquisition. Thus, the allegation that the NOCs ignored the MoRTH notification or relate to land within the acquisition ambit is baseless and devoid of merit.

The allegations regarding non-compliance with statutory requirements and safety measures are wholly misplaced and factually incorrect. The subject site selection and construction of the RO have been carried out strictly in accordance with CPCB guidelines and applicable statutory provisions. It is submitted that the enhanced safety measures like installation of VRS, double containment tanks or pollution monitoring systems are installed only in case distance from the designated residential buildings are between 30 mtrs to 50 mtrs. The site has been physically inspected and verified by competent authorities, and the NOC was issued only after confirming compliance with all applicable guidelines, including those in the MoEF&CC Office Memorandum dated 16.09.2024 and no additional safety measures were recorded or advised by the NOC issuing authorities. It is also pertinent to mention here that the building in proximity of the site are not designated residential area and thus there is no violation of the siting criteria.

It is stated that all PESO-mandated safeguards are already part of Respondent No.1 Corporation’s approved design and have been included in the construction.

The allegation of non-implementation is incorrect. It is submitted that any proposed MoRTH land acquisition is an independent administrative process and does not invalidate the NOC granted for the site. Respondent No.1 Corporation reiterates that no statutory violation has occurred, therefore, the concept of "continuing cause of action" does not arise and the project is fully compliant.

Respondent No.1 Corporation denies any risk to public health or safety. Respondent No.1 Corporation follows world-class safety standards and the Oleum Gas Leak case has no application to a standard Retail Outlet complying with all norms. It is reiterated that Respondent No.1 Corporation has adhered to all siting norms, safety buffers and legal safeguards. No prior risk assessment was required under law for this category of project.

It is submitted that sustainable development principles have been complied with through statutory scrutiny, safety measures and design safeguards. The Respondent No.1 Corporation strongly disputes any allegation of mala fides by authorities and the NOC was issued after official scrutiny. The Respondent No.1 Corporation strongly reiterates no environmental resource is being diverted and all regulatory norms were followed. The Respondent No.1 Corporation reiterates that it has fully complied with CPCB guidelines and applicable judicial directions. Since no violation exists, the Applicant's reliance on Sections 14 and 15 is misplaced. It is denied that there is any non compliance

with hazardous substances safety protocol or that there is any malafide exercise of power by District Authorities. It is reiterated all permissions have been granted by following due process and after scrutiny by the competent authorities. It is reiterated that CPCB guidelines have been adhered to. It is reiterated that all siting norms by all authorities including CPCB and Morth have been strictly complied with.

5. A. The contents of paragraph 5. A. are denied as incorrect, misconceived and misleading. It is denied that the Applicant is entitled to any of the reliefs as prayed for including the prayer seeking quashing of the NOC and other permissions. It is reiterated that all permissions were granted by the competent statutory authorities after due scrutiny and Respondent No.1 Corporation has not violated any siting norms, safety requirements or environmental safeguards. The Applicant relies on incorrect distance measurements, incorrect classification of land, and unfounded allegations of misrepresentation. No ground exists for quashing any permission granted in accordance with law.

In view of the facts and submissions stated hereinabove, it is most respectfully prayed that this Hon’ble Tribunal may be pleased to dismiss the present Original Application.

It is respectfully submitted that in view of the contents of the reply the OA filed by the Applicant is liable to be dismissed with costs.

Place: Dehradun

Dated: 17.11.2025

अमित प्रकाश सूर्यवंशी
वरिष्ठ प्रबंधक (विधि)
इण्डियन ऑयल कार्पोरेशन लिमिटेड
देहरादून मण्डल कार्यालय

Respondent

Through

PRIYA PURI

Advocate for the Petitioner

Chamber 41, R.K.Garg Block,

Supreme Court, New Delhi

E-mail: hkpuriandco@gmail.com

Mob no.: +91-9810365571

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 416 OF 2025

IN THE MATTER OF:

Shri Gopal Chandra Vanwassi ...Applicant

Versus

Indian Oil Corporation Limited (IOCL) ...Respondent

AFFIDAVIT

I,Amit Prakash Suryavanshi aged about 37 years, S/O Shri O. P. Singh R/O C-1/122, K-1, Narayanpur, Bhojubeen Varanasi, do hereby solemnly affirm and state as under:

1. That I am the authorised representative of the Respondent No.1 (Indian Oil Corporation Limited) in the above stated matter and as such is well conversant with the facts and circumstances of the present case and is competent to swear this present affidavit.

I have gone through the contents of the accompanying reply to the Original Application are true and correct to the best of my knowledge and belief as derived from the records maintained at the office of Respondent No 1 corporation and no part of it is false.

3. That the Annexures R-1 to Annexures R-___annexed to the accompanying reply to the Original Application No. 416 of 2025 are true copy of their respective original.

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.19(01)2002 10-12-22 to 09-12-27 GOVT. OF UTTARAKHAND

अमित प्रकाश सूर्यवंशी
वरिष्ठ प्रबन्धक (रिटेल सेल्स)
इण्डियन ऑयल कार्पोरेशन लिमिटेड
देहरादून मण्डल कार्यालय

DEPONENT

Verification

That the contents of this affidavit are true and correct to the best of my knowledge and belief as derived from the records maintained at the office of Respondent no 1 corporation and no part of it is false and nothing material has been concealed.

Verified at Dehradun, on this 17th day of Nov., 2025.

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No. 19(01)2002 10-12-22 to 09-12-27 GOVT. OF UTTARAKHAND NOTARIAL NOTARIAL

This affidavit is sworn before me by Shri Amit Prakash Suryavanshi who is identified by Shri ..... at Dehradun on 17/11/25

17/11/25

(Rajender Singh Negi)
Advocate & Notary, Dehradun

अमित प्रकाश सूर्यवंशी
वरिष्ठ प्रबन्धक (रिटेल सेल्स)
इण्डियन ऑयल कार्पोरेशन लिमिटेड
देहरादून मण्डल कार्यालय

DEPONENT

कार्यालय प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग, पिथौरागढ़।

E-mail: dfopithoragarh@rediffmail.com Fax &☎ 05964- 225234

पत्रांक 4970/12–1 दिनांक, पिथौरागढ़, 15 मार्च, ~~2023~~ 2024।

सेवा में,

जिलाधिकारी,
पिथौरागढ़।

विषयः– इंडियन ऑयल कार्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिए ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा सं0–478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

संदर्भः– आपका पत्रांक सं0 ज्ञाप/xxxi-विविध /2022 दिनांक 20.01.2024।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के कम में वन क्षेत्राधिकारी डीडीहाट के माध्यम से कराये गये स्थलीय निरीक्षण अनुसार अवगत कराना है कि प्रस्तावित पेट्रोल पम्प लगाये जाने के लिये चयनित भूमि देवेन्द्र सिंह खाती की नाप भूमि है। उक्त भूमि से आरक्षित वन की दूरी लगभग 12 किमी0 है। उक्त नया रिटेल आउटलेट लगाये जाने से इस प्रभाग को कोई आपत्ति नहीं है।

भवदीय,

प्रभागीय वनाधिकारी,
पिथौरागढ़ वन प्रभाग,पिथौरागढ़।

15.03.2024

TRUE COPY

ANNEXURE R - 2

न्यायालय असिस्टेन्ट कलेक्टर प्रथम श्रेणी, गंगोलीहाट।

वाद संख्या– 09/2023–24

अन्तर्गत धारा–143 ज0वि0अधि0

वादीगणः– देवेन्द्र सिंह खाती पुत्र पुष्कर सिंह खाती निवासी ग्राम उप्राड़ा पट्टी दशाईथल तहसील गंगोलीहाट जिला पिथौरागढ़।

बनाम

प्रतिवादीगण/सहखातेदार :–

1. पुष्कर सिंह खाती व अन्य सहखातेदार ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि तहसील गंगोलीहाट जिला पिथौरागढ़।

वादी/प्रार्थी उपरोक्त को अन्तर्गत धारा–143 ज0वि0अधि0 में पारित निर्णय/आदेश दिनांक 30 जनवरी 2024 की सत्यप्रति हस्तगत की गयी।

दिनांक– 31.01.2024

स्थान– गंगोलीहाट।

न्यायालय परगना मजिस्ट्रेट/उपजिलाधिकारी दिनांक गंगोलीहाट, पिथौरागढ़

31/01/24

पेशकार/रीडर

न्यायालय परगना मजिस्ट्रेट

गंगोलीहाट

P.T.O

RM 82
31/01/24

R & (10)

केवल नकल के लिए

आवश्यक स्टाम्प सहित प्रार्थना पत्र देने की तिथि	नोटिस बोर्ड पर नकल तैयार होने की सूचना की तिथि	नकल वापस दिये जाने की तारीख	नकल वापस देने वाले अधिकारी के हस्ताक्षर
31/01/24	31/01/24	31/01/24	31/01/24 पेशकार / रीडर न्यायालय परगना मजिस्ट्रेट गंगोलीहाट

P.T.O

न्यायालय असिस्टेन्ट कलेक्टर प्रथम श्रेणी, गंगोलीहाट।

वाद संख्या– 09/2023–24

अन्तर्गत धारा–143 ज0वि0अधि0

वादीगण:– देवेन्द्र सिंह खाती पुत्र पुष्कर सिंह खाती निवासी ग्राम उप्राड़ा पट्टी दशाईथल तहसील गंगोलीहाट जिला पिथौरागढ़।

बनाम

प्रतिवादीगण/सहखातेदार :–

1. पुष्कर सिंह खाती व अन्य सहखातेदार ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि तहसील गंगोलीहाट जिला पिथौरागढ़।

निर्णय

वादी/प्रार्थी देवेन्द्र सिंह खाती उपरोक्त द्वारा ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि को अकृषिक घोषित किये जाने हेतु पत्रावली न्यायालय को प्राप्त हुयी है।

2– उक्त आवेदन पत्र/पत्रावली को अग्रिम कार्यवाही हेतु तहसीलदार/नायब तहसीलदार एवं राजस्व निरीक्षक गंगोलीहाट को प्रेषित की गयी। तहसीलदार/राजस्व निरीक्षक गंगोलीहाट द्वारा निर्दिष्ट आकार पत्र में सूचना वादगस्त भूमि का नक्शा, खसरा व उद्वरण खतौनी की प्रतियॉ संलग्न कर प्रस्तुत की गयी। जिसमें उल्लेख किया गया है कि प्रार्थी/वादी उपरोक्त द्वारा ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि को अकृषिक घोषित करवाना चाहते है। वर्तमान में उक्त भूमि में कृषि कार्य, मत्स्य पालन, कुक्कुट पालन, बागवानी आदि का कार्य नहीं किया जा रहा है।

3– उक्त जॉच आख्या न्यायालय को प्राप्त होने उपरान्त विधिवत कार्यावाही की गयी। प्रश्नगत भूमि को अकृषक घोषित किये जाने में किसी भी सहखातेदार व अन्य व्यक्ति की कोई आपत्ति न्यायालय को प्राप्त नहीं हुई है। तहसीलदार/राजस्व निरीक्षक गंगोलीहाट द्वारा जॉच आख्या भी प्रस्तुत की गयी हैं, जिसके अवगत कराया गया है कि प्रस्तावित भूमि में वर्तमान में कृषि कार्य नहीं हो रहा है, प्रस्तावित भूमि कृषि योग्य नहीं है, प्रस्तावित भूमि में कोई भी वृक्ष/विघुत विभाग की लाईन स्थित नहीं है, उक्त प्रस्तावित भूमि संयुक्त खाते की भूमि है, उक्त भूमि का सीमांकन किया गया है, उक्त भूमि पर प्रार्थी का कब्जा है, उक्त प्रस्तावित भूमि सिलिंग एक्ट के अन्तर्गत दर्ज नहीं है।

4– मामले में वादी उपरोक्त द्वारा कथन किया गया है, कि उनके द्वारा उक्त वर्णित भूमि में भवन निर्माण/व्यवसायिक उपयोग हेतु अकृषक करना चाहता हूँ। उक्त भूमि में कोई कृषि कार्य नहीं किया जा रहा है। वादी/प्रार्थी को उक्त भूमि अकृषक घोषित किये जाने के आदेश की आवश्यकता है। प्रार्थी को बैंक से ऋण प्राप्त हेतु उक्त भूमि को अकृषक घोषित किये जाने की आवश्यकता है। उक्त भूमि में किसी भी प्रकार का कृषि कार्य नहीं किया जा रहा है। वादी की उक्त वर्णित भूमि को अकृषक घोषित करना चाहता है।

न्यायालय परगना मजिस्ट्रेट / उपजिलाधिकारी दिनांक 30/1/24 गंगोलीहाट, पिथौरागढ़

क्रमशः.....(2)

अतः तहसीलदार/नायब तहसीलदार/राजस्व निरीक्षक गंगोलीहाट की उक्त जॉच आख्या एवं वादी द्वारा प्रस्तुत साक्ष्यों के आधार पर उपरोक्त वर्णित भूमि को अकृषक घोषित किया जाना न्यायसंगत प्रतीत होता है।

आदेश

एतद्द्वारा मैं असिस्टेन्ट कलेक्टर, प्रथम श्रेणी गंगोलीहाट आवेदक/प्रार्थी देवेन्द्र सिंह खाती पुत्र पुष्कर सिंह खाती निवासी ग्राम उप्राड़ा पट्टी दशाईथल तहसील गंगोलीहाट जिला पिथौरागढ़ द्वारा प्रस्तुत आवेदन पत्र व राजस्व निरीक्षक गंगोलीहाट की जॉच आख्या के आधार पर ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि कृषि प्रयोजन में न आने के कारण अन्तर्गत धारा–143 उत्तराखण्ड (उ0प्र0 जमींदारी विनाश एवं भूमि सुधार अधिनियम 1950 अनुकूलन एवं उपान्तरण) अधिनियम 2001 के तहत् अकृषिक घोषित कर लगान से मुक्त किया जाता है।

दिनांक 30 जनवरी 2024

उप जिलाधिकारी
गंगोलीहाट

(भगत सिंह फोनिया)
असिस्टेन्ट कलेक्टर,प्रथम
श्रेणी, गंगोलीहाट।

उपरोक्त निर्णयादेश आज दिनांक 30 जनवरी 2024 को मेरे द्वारा हस्ताक्षरित दिनांकित एवं मुद्रांकित करने उपरान्त उद्घोषित किया गया।

उप जिलाधिकारी
गंगोलीहाट

(भगत सिंह फोनिया)
असिस्टेन्ट कलेक्टर,प्रथम
श्रेणी, गंगोलीहाट।

प्रतिलिपिः–

1. तहसीलदार गंगोलीहाट को आदेश की 02 प्रतियॉ इस निर्देश के साथ प्रेषित कि उक्त आदेश का अंकन वादी के वर्णित भूमि का इन्द्राज राजस्व अभिलेखों में करने उपरान्त दूसरी प्रति में अनुपालन आख्या इस न्यायालय को उपलब्ध कराना सुनिश्चित करें।
2. उपनिबन्धक गंगोलीहाट को दो प्रतियों में निःशुल्क पंजीकरण कर एक प्रति न्यायालय को वापस किये जाने हेतु प्रेषित।

उप जिलाधिकारी
गंगोलीहाट

(भगत सिंह फोनिया)
असिस्टेन्ट कलेक्टर,प्रथम
श्रेणी, गंगोलीहाट।

न्यायालय परगना मजिस्ट्रेट / उपजिलाधिकारी
दिनाक 31/01/24
गंगोलीहाट, पिथौरागढ़

31/01/24

पेशकार / रीडर
न्यायालय परगना मजिस्ट्रेट
गंगोलीहाट

TRUE COPY

सेवा में,

ANNEXURE R - 3

जिलाधिकारी महोदय,
पिथौरागढ़।

विषय– गंगोलीहाट के ग्राम उप्राड़ा, दशाईथल में इण्डियन ऑयल कॉर्पोरेशन लिमिटेड का प्रस्तावित पेट्रोल पम्प जनहित में शीघ्र खोले जाने के सन्दर्भ में।

महोदय,

विनम्र निवेदन है कि इण्डियन ऑयल कॉर्पोरेशन लिमिटेड द्वारा ग्राम उप्राड़ा दशाईथल, गंगोलीहाट, जिला पिथौरागढ़ में गंगोलीहाट– बेरीनाग मोटर मार्ग पर श्री देवेन्द्र सिंह खाती की निजी भूमि में पेट्रोल पम्प खोला जाना प्रस्तावित है जिस हेतु विभिन्न विभागों से अनापत्ति की प्रक्रिया गतिमान है। महोदय उक्त के सम्बन्ध में इस क्षेत्र के स्थानीय जनप्रतिनिधि होने के नाते जनहित में निम्नलिखित निवेदन है:

1. महोदय, इस क्षेत्र में गंगोलीहाट से बेरीनाग के मध्य 25 किमी की दूरी तक कोई भी पेट्रोल पम्प नहीं है जिससे स्थानीय कृषकों को अपने वाहनों, खेतों में चलने वाले छोटे ट्रैक्टरो हेतु पेट्रोल/डीजल लेने के लिए दूर तक सफर करना पड़ता है एवं गंगोलीहाट में केवल एक ही फीलिंग स्टेशन होने के कारण कभी–कभी अनुपलब्धता की स्थिति में खाली हाथ वापस आना पड़ता है। अतः पेट्रोल पम्प खुलने से स्थानीय निवासियों को न केवल सुविधा प्राप्त होगी बल्कि स्थानीय लोगों की वर्षों से चली आ रही मांग भी पूर्ण होगी।
2. मूलभूत सुविधाओं के अभाव में यहाँ के लोग मैदानी क्षेत्रों की ओर पलायन कर रहे हैं अतः इससे क्षेत्र की आधारभूत सुविधाओं में वृद्धि होगी।
3. पेट्रोल पम्प खुलने से स्थानीय युवकों को रोजगार भी प्राप्त होगा एवं पर्वतीय क्षेत्र में उद्यमिता एवं पर्यटन को बढ़ाने की सरकार की मंशा भी पूर्ण होगी।
4. महोदय उपरोक्त के अतिरिक्त यह भी संज्ञान में आया है कि उक्त पेट्रोल पम्प हेतु अनापत्ति प्राप्ति हेतु पत्र जिन– जिन विभागों में भेजा जा रहा है उन विभागों में एम0पी0सिंह, हिम्मतपुरम, बिठौरिया न01, हल्द्वानी के नाम से झूठे व अनर्गल तथ्यों के प्रस्तुत कर सम्बन्धित विभागों को प्रभावित करने का प्रयास किया जा रहा है। महोदय, शिकायतकर्ता न तो स्थानीय निवासी है और स्थानीय हितधारक भी नहीं है। सम्भवतः वह कोई ब्लैकमेलर हो सकता है जो कि शिकायत वापस लेने के एवज़ में धन की मांग करे।
5. महोदय, शिकायतकर्ता द्वारा स्कूल एवं पशु अस्पताल को 15 से 20 मीटर दूरी पर बताया गया है जबकि ये दोनो संस्थान 300 से 400 मीटर की दूरी पर हैं। इस अतिरिक्त सीसी मार्ग को लिंक रोड एवं निजी भूमि को संरक्षित वन क्षेत्र बताकर झूठे तथ्य प्रस्तुत किये जा रहे हैं जिससे शिकायतकर्ता का दुर्भावनापूर्ण मन्तव्य दिखाई देता है।

अतः आपसे अनुरोध है कि उक्त पेंट्रोल पम्प हेतु जनहित में यथाशीघ्र अनापत्ति दिये जाने के सम्बन्ध में सम्बन्धित विभागों को निर्देशित करने की कृपा करें।

सादर,

दिनांक 24.02.2024

भवदीय,

1. जितेन्द्र सिंह [illegible]
सदस्य
क्षेत्र पंचायत उप्राड़ा
वि0ख0 गंगोलीहाट (पिथौरागढ़)

2. सुनील [illegible]
ग्राम प्रधान– ग्रा0प0– पुटा
वि0ख0–गंगोलीहाट (पिथौरागढ़)

3. [illegible]
ग्राम पंचायत [illegible]
वि0ख0 गंगोलीहाट(पिथौरागढ़)

[illegible]
ग्राम पंचायत [illegible]
वि0ख0 गंगोलीहाट (पिथौरागढ़)

[illegible]
सदस्य
क्षेत्र पंचायत [illegible]
वि0ख0 गंगोलीहाट (पिथौरागढ़)

ग्राम प्रधान
ग्राम पंचायत – [illegible]
विकास खण्ड – गंगोलीहाट
जिला–पिथौरागढ़

4. [illegible]
प्रधान
ग्राम पंचायत जौवल
वि. ख. -गंगोलीहाट (पिथौरागढ़)

पल्लवी चौबे
जिला पंचायत सदस्य
17–चिटगल, गंगोलीहाट
पिथौरागढ़

TRUE COPY

ANNEXURE R - 4

सेवा में,

लोक सूचना अधिकारी,
विकासखण्ड गंगोलीहाट,
पिथौरागढ़।

विषय– सू0अ0अ0 2005 के अन्तर्गत सूचना चाहने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में निवेदन है कि सू0अ0अ0 के अन्तर्गत निम्नलिखित सूचना देने का कष्ट करें–

1. ग्राम पंचायत उप्राड़ा द्वारा ग्राम पंचायत के अन्तर्गत यदि कोई क्षेत्र पृथक से आवासीय क्षेत्र (Residential Area) के रूप में निर्दिष्ट/घोषित (Designated/Declared) किया गया हो तो उसकी सूचना देने का कष्ट करें।
2. ग्राम पंचायत उप्राड़ा द्वारा ग्राम पंचायत में कोई भी भवन बनने से पूर्व मानचित्र स्वीकृत करने की व्यवस्था हो तो उसके बारे में सूचना देने का कष्ट करें।
3. ग्राम पंचायत उप्राड़ा की कुल आबादी (राजस्व ग्रामवार या तोकवार) एवं क्षेत्रफल देने का कष्ट करें।

दिनांक 11.03.2024
संलग्नक– शुल्क 10/– का चालान
00700324E0018060

भवदीय,

(देवेन्द्र सिंह खाती)
दशाईथल, उप्राड़ा
वि0ख0 गंगोलीहाट,
पिथौरागढ़ 262522

ADO (P)

कार्यालय खण्ड विकास अधिकारी गंगोलीहाट
पंजीयन संख्या 248
दिनांक 11-3-2024

पंजीकृत / दस्ती

कार्यालय लोक सूचना अधिकारी / खण्ड विकास अधिकारी, गंगोलीहाट

पत्रांक 66 /02–सूचना का अधिकार / 2024–25, दिनांक 25 अप्रैल 2024

श्री देवेन्द्र सिंह खाती,
दशाईथल, उप्राड़ा,
विकास खण्ड गंगोलीहाट,
जनपद पिथौरागढ़।

सूचना का अधिकार अधिनियम–2005 के अन्तर्गत आपके अनुरोध पत्र दिनांक 11.03.2024 के क्रम में आपके द्वारा चाही गयी सूचना निम्न प्रकार आपको उपलब्ध करायी जा रही है :–

बिन्दु संख्या 01 :– वर्तमान में ग्राम पंचायत उप्राड़ा के अन्तर्गत पृथक से कोई क्षेत्र आवासीय क्षेत्र घोषित नहीं किया गया है। अतः बिन्दु संख्या 01 पर सूचना धारित नहीं है।

बिन्दु संख्या 02 :– वर्तमान तिथि तक ग्राम पंचायत द्वारा ग्राम पंचायत में भवन निर्माण के सम्बन्ध में कोई भी मानचित्र स्वीकृत नहीं किया गया है। अतः बिन्दु संख्या 02 पर सूचना धारित नहीं है।

बिन्दु संख्या 03 :– ग्राम पंचायत उप्राड़ा की कुल आबादी की सूचना संलग्न है।

संलग्न :– यथोपरि।

लोक सूचना अधिकारी /
खण्ड विकास अधिकारी
गंगोलीहाट

TRUE COPY

::अनापत्ति प्रमाण पत्र::

ANNEXURE R - 5

इंडियन ऑयल कॉर्पोरेशन लिमिटेड देहरादून डिविजनल ऑफिस : 25 निम्बूवाला गढ़ी कैन्ट, देहरादून के पत्र संख्या–DDN DO/NRO/51& 55 दिनांक 03.01.2024 का अवलोकन करने का कष्ट करें, जिसके द्वारा जनपद के ग्राम उपराड़ा तहसील गंगोलीहाट, जिला पिथौरागढ़ में पैट्रोल पम्प (रिटेल आउटलेट) लगाये जाने हेतु निरापत्ति प्रमाण पत्र के लिये अनुरोध किया गया है।

तेल कम्पनी के उक्त पत्र के संदर्भ में महोदय के कार्यालय पत्रांक–ज्ञाप/xxxi-विविध/20222 दिनांक 20.01.2024 द्वारा 1. प्रभागीय वनाधिकारी, पिथौरागढ, 2. पुलिस अधीक्षक पिथौरागढ, 3.उप जिलाधिकारी, गंगोलीहाट, 4. भू–वैज्ञानिक, टास्क फोर्स पिथौरागढ़, 5. अधिशासी अभियन्ता, विद्युत वितरण खण्ड पिथौरागढ़, 6. क्षेत्रीय अधिकारी, पर्यावरण संरक्षण एवं प्रदूषण नियन्त्रण बोर्ड हल्द्वानी, 7. अधिशासी अभियन्ता, एन0एच0 लोहाघाट, 8. उप मण्डल अभियंता, दूर संचार विभाग, पिथौरागढ़ तथा 9.अधिशासी अभियंता, जल संस्थान पिथौरागढ़ को प्रकरण में संयुक्त जाँच कर आख्या स्पष्ट संस्तुति सहित एवं मानचित्र में हस्ताक्षर सहित जिला पूर्ति कार्यालय को उपलब्ध कराये जाने को निर्देशित किया गया था।

उक्त के सम्बन्ध में जिला पूर्ति कार्यालय के पत्रांक–1344/जि0पू0अ0/40–पे0उ0/(पैट्रोलपम्प)/2024 दिनांक 19.03.2024, पत्रांक–391/जि0पू0अ0/40–पे0उ0/(एन0ओ0सी0)/2024 दिनांक 06.07.2024, तथा पत्रांक–478/जि0पू0अ0/40–पे0उ0/(एन0ओ0सी0)/2024 दिनांक 25.07.2024, के द्वारा जनपद पिथौरागढ से उक्त भूमि पर प्रस्तावित पैट्रोल पम्प संचालित किये जाने हेतु अपनी आख्या अधोहस्ताक्षरी को उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था।

इसी कम में 1.उप जिलाधिकारी, गंगोलीहाट ने अपने पत्रांक–128/विविध–पेट्रोल पम्प –जाँच–आख्या/2024 दिनांक 27.06.2024, के माध्यम से मानचित्र पर हस्ताक्षर सहित जाँच आख्या उपलब्ध कराई गई है, **किन्तु प्रकरण में संस्तुति का उल्लेख नहीं है।** 2.**–क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी** के पत्रांक–यूकेपीसीबी/आर0ओ0एच0/शा0प्रशा0/24/2022–922 दिनांक 12.03.24 द्वारा अवगत कराया गया है कि Auto mobile fuel outlet (Only Dispensing)जल/वायु सहमति में आच्छादित नहीं है। 3. प्रभागीय वनाधिकारी, वन प्रभाग पिथौरागढ, ने अपने पत्रांक–4970/12–1 दिनांक 15.03.2024, द्वारा केवल जाँच आख्या प्रेषित की गयी है परन्तु मानचित्र में हस्ताक्षर अंकित नहीं है। 4. पुलिस अधीक्षक पिथौरागढ, ने अपने पत्रांक वाचक–40/2024 दिनांक 19.07.2024, द्वारा केवल जाँच आख्या प्रेषित की गयी है तथा मौखिक रूप से यह भी अवगत कराया है कि मानचित्र में हस्ताक्षर तकनीकी क्षेत्र से सम्बन्धित है जबकि उनका कार्य क्षेत्र कानून एवं व्यवस्था से सम्बन्धित है।

उपरोक्त के अतिरिक्त 5.अधिशासी अभियंता, जल संस्थान पिथौरागढ़ ने अपने पत्रांक–262/वि0ख0 गंगोलीहाट/4 दिनांक 27.01.2024, 6.अधिशासी अभियन्ता, विद्युत वितरण खण्ड पिथौरागढ़, ने अपने पत्रांक–344/वि0वि0ख0(पि0) दिनांक 01.02.2024, 7.अग्निशमन अधिकारी पिथौरागढ़ ने अपने पत्रांकःन–02/एफ0एस0/2022 दिनांक 06.03.2024, 8.कार्यालय मण्डल अभियंता (प्रचा0), भारत संचार निगम लि0, पिथौरागढ़ ने अपने पत्रांकः म0अ0(प्रचा0)विविध/पिथौरागढ़/97 दिनांक 12.02.2024, 9.उपनिदेशक/भूवैज्ञानिक भूतत्व एवं खनिजकर्म विभाग, पिथौरागढ़ ने अपने पत्रांकः 1408/भू0खनि0वि0पिथौ0/भू0नि0/भवन/2023–24 दिनांक 29.02.2024 तथा 10.अधिशासी अभियंता राष्ट्रीय राजमार्ग खण्ड, लो0नि0वि0,

क्रमशः.....02

District Magistrate Uttarakhand Pithoragarh

लोहाघाट ने अपने पत्रांक–727/15सी0 दिनांक 06.05.2025, द्वारा प्रकरण में नये रिटेल आउटलेट स्थापना के सम्बन्ध में अनापत्ति प्रदान करते हुए मानचित्र पर हस्ताक्षर सहित जाँच आख्या उपलब्ध करायी गयी है जो पत्रावली में संलग्न है।

1.उप जिला अधिकारी, गंगोलीहाट द्वारा तहसीलदार, गंगोलीहाट के माध्यम से प्रस्तावित स्थल का स्थलीय निरीक्षण कराते हुए जांच आख्या प्रेषित की गयी है जिसका विवरण निम्न प्रकार है–

1– ग्राम उप्राडा पट्टी दशाईथल तहसील गंगोलीहाट अन्तर्गत वर्तमान में इडियन ऑयल कम्पनी का पेट्रोल पम्प स्थापित किया जाना प्रस्तावित है। जो श्री देवेन्द्र सिंह खाती पुत्र श्री पुष्कर सिंह खाती ग्राम उप्राडा की भूमि जो कि ग्राम उप्राडा की गै०वि०ज०ख०ख०स० 41 ब०स० 478म श्रेणी 7(क) की जिसमें की मालिकाना हक प्राप्त है, के मध्ये की 0.060 हेक्टेयर भूमि मे मौके में समतलीकरण का कार्य किया जाना पाया गया उक्त भूमि पनार गंगोलीहाट बेरीनाग राष्ट्रीय राजमार्ग 309A के हिलसाईड में उक्त ग्राम के तोक में स्थित है।

2– प्रस्तावित पेट्रोल पम्प की भूमि के मध्य बिन्दु के आस पास स्थित भवनो, सरकारी भवनों एवं विद्यालयों की दूरी दिशा निम्नानुसार है।

1– **पूरब दिशा** में– श्री महाकाली माध्यमिक विद्या मन्दिर दशाईथल की दूरी 121 मी० एवं रियासी मकानों की दूरी **60** मी0 है।

2– **पश्चिम दिशा– श्री राजेन्द्र लाल वर्मा पुत्र जोगा लाल वर्मा ग्राम उप्राडा (सुनारगांव) के भवन की दूरी 34 मीटर एवं तदोपरान्त पडाव दशाईथल का स्थानीय बाजार है।**

3– **उत्तर दिशा में विकास खण्ड गंगोलीहाट के कार्यालय भवन की दूरी 37 मीटर एवं 16.20 मीटर की गहरायी विकास खण्ड गंगोलीहाट के कैन्टीन की दूरी 34 मीटर समयान्तर एवं 22 मीटर गहराई है।**

4– **दक्षिण दिशा में** – गंगोलीहाट दशाईथल बेरीनाग मोटर मार्ग राष्ट्रीय राजमार्ग 309A 22 मीटर की दूरी पर है।

5– **उत्तर पूरब दिशा की ओर श्री पुष्कर सिंह खाती पुत्र श्री दलीप सिंह निवासी ग्राम उप्राडा के वर्तमान में आवासी भवन की दूरी 19 मी० समायानतर एवं 10 मीटर गहराई।**

6– **उत्तर पश्चिम दिशा की ओर** –राजकीय पशु चिकित्सालय गंगोलीहाट का पुराना गैर उपयोगी भवन 35 मीटर एवं दशाईथल पडाव विकास खण्ड कार्यालय गंगोलीहाट आन्तरिक हल्का वाहन मार्ग की दूरी 21 मी० तथा राजकीय पशु चिकित्सालय गंगोलीहाट मुख्य भवन की दूरी 90 मीटर 11 मीटर समयान्तर एवं 16 मी० गहराई है।

दक्षिण पचिम दिशा की ओर श्री पूरन चन्द्र पुत्र दुर्गा दत्त ग्राम कसेडी हाल उप्राडा तहसील गंगोलीहाट का आवासीय भवन की दूरी **35** मीटर है।

7– प्रस्तावित भूमि जिसमें इंडियन ऑयल कम्पनी के पेट्रोल पम्प मौके में भू समतलीकरण एवं रिट्रेनिंग वॉल का प्रगति पर है। के मध्य विन्दु से पूरब पश्चिम एवं उत्तर दिशा की ओर 10–12 मीटर की दूरी पर तीनों ओर लगभग 15–20 मीटर ऊचाई के सुरक्षा दीवालो का निर्माण कार्य किया जाना दौराने जांच तस्दीक हुआ दक्षिण दिशा की ओर खुला हुआ भाग स्थित है, जिससे कि 22 मीटर की दूरी पर उक्त N.H. प्रचलित है।

2– क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी ने दिनांक 12.03.24 द्वारा अवगत कराया गया है कि राज्य बोर्ड द्वार केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड द्वारा जारी दिशा निर्देश के अनुसार इकाईयों को जल/वायु अधिनियमों के अन्तर्गत सहमति निर्गत की जाती है।

क्रमशः.....03

District Magistrate Uttarakhand Pithoragarh

Auto mobile fuel outlet (Only Dispensing) जल/वायु सहमति में आच्छादित नहीं है।

3–**प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग**, ने दिनांक 15.03.2024, की आख्या में यह अंकित किया गया है, वन क्षेत्राधिकारी डीडीहाट के माध्यम से कराये गये स्थलीय निरीक्षण अनुसार प्रस्तावित पेट्रोल पम्प लगाये जाने के लिये चयनित भूमि देवेन्द्र सिंह खाती की नाप भूमि है। उक्त भूमि से आरक्षित वन की दूरी लगभग 12 किमी० है। उक्त नया रिटेल आउटलेट लगाये जाने से इस प्रभाग को कोई आपत्ति नहीं है।

4– **पुलिस अधीक्षक पिथौरागढ़** ने दिनांक 19.07.2024 के द्वारा अवगत कराया है कि क्षेत्राधिकारी पिथौरागढ़, थानाध्यक्ष गंगोलीहाट से आख्या प्राप्त की गयी। क्षेत्राधिकारी पिथौरागढ़, थानाध्यक्ष गंगोलीहाट द्वारा ग्राम उपराड़ा, तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या 478 में निर्धारित मानकों का पालन किये जाने पर रिटेल आउटलेट लगाये जाने से सम्बन्ध में कोई आपत्ति प्रकट नही की गयी है।

5–**अधिशासी अभियन्ता उत्तराखण्ड जल संस्थान, पिथौरागढ़** ने दिनांक 27.01.24 के माध्यम से प्राप्त आख्या के अनुसार अवगत कराया गया है कि ग्राम उपराड़ा, तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या 478 में इंडियन ऑयल कॉर्पोरेशन लिमिटेड द्वारा नया रिटेल आउटलेट खोले जाने में इस विभाग को कोई आपत्ति नही है।

6–**अधिशासी अभियन्ता विद्युत वितरण खण्ड उत्तराखण्ड पावर कारपोरेशन लि0 पिथौरागढ़** ने दिनांक 01.02.24 के माध्यम से प्राप्त आख्या के अनुसार इंडियन ऑयल कॉरपोरेशन लिमिटेड, डिविजन ऑफिस देहरादून द्वारा नये रिटेल आउटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या 478 की एन0ओ0सी0 चाहे जाने के क्रम में उपखण्ड अधिकारी, विद्युत वितरण उपखण्ड, गंगोलीहाट द्वारा अपने कार्यालय पत्रांक 486/वि0वि0उप0(गं0) दिनांक 01.02.2023 के माध्यम से अवगत कराया गया है कि अवर अभियंता, उपाकालि, विद्युत वितरण अनुभाग, पिथौरागढ की स्थलीय निरीक्षण आख्या के अनुसार ग्राम उपराड़ा, तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या 478 जिला पिथौरागढ़ में इंडियन ऑयल कारपोरेशन का रिटेल आउटलेट हेतु चयनित भूमि के आस–पास किसी भी प्रकार की विद्युत लाईन नहीं गुजर रही है। इसके अतिरिक्त भारतीय विद्युत नियमावली 1956 के नियम 79 तथा 80 के अनुसार सबसे पास के चालक (विद्युत लाईन) की कम से कम दूरी निम्नवत् है।

लम्बवत्	क्षैतिज
2.5 mtr निम्न एवं मध्यम वोल्टेज लाईन	1.2 mtr निम्न एवं मध्यम वोल्टेज लाईन
2.5 mtr 33 के0 वी0 लाईन	2.0 mtr 33 के0 वी0 लाईन

अतः मानकों के अनुसार उपरोक्त निर्धारित दूरी को छोड़कर स्थल पर रिटेल आउटलेट के निर्माण हेतु विद्युत विभाग द्वारा अनापत्ति प्रदान की जाती है।

7–**अग्निशमन अधिकारी पिथौरागढ़** ने दिनांक 06.03.2024 द्वारा अवगत कराया गया है कि इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट

क्रमशः.....04

District Magistrate Uttarakhand Pithoragarh

लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 का अग्निशमन के दृष्टिकोण से प्रभारी अग्निशमन अधिकारी दया किशन द्वारा दिनांक 05.03.2024 को प्रस्तावित स्थल का निरीक्षण किया गया। उक्त प्रस्तावित स्थल पर अग्निशमन का वाहन आसानी से जा सकता है। प्रस्तावित स्थल के ऊपर से किसी भी प्रकार की हाईटेंशन लाइन नही है। अतः आवेदक को प्रस्तावित स्थल पर पेट्रोल पम्प स्थापित किये जाने में अग्निशमन के दृष्टिकोण से कोई आपत्ति नही है। **किन्तु आवेदक द्वारा पेट्रोल पम्प के संचालन से पूर्व निम्नाकिंत अग्निशमन व्यवस्था सुनिश्चित की जानी अति आवश्यक है।**

01:– पेट्रोल पम्प का निर्माण मानचित्र के अनुरूप करते हुए एक्सप्लोसिव रूल्स, पेट्रोलियम रूल्स 2002 एवं ओ०आई०एस०डी० द्वारा निर्धारित मानकों को पूर्ण किया जाना अति आवश्यक होगा।

02:– पेट्रोल पम्प के तीनों ओर बाउन्ड्री वॉल का निर्माण कराया जाय।

03:– वेट पाइप ओटीएस नही होगा, उसमें जाली का प्राविधान किया जाए।

04:– प्रत्येक आउटलेट पर 01 अद्द फोम टाइप फायर एक्सटिंग्यूशर क्षमता 09 लीटर अथवा 02 अद्द फोम टाइप फायर एक्सटिंग्यूशर क्षमता 4.5 किग्रा का प्राविधान किया जाय।

05:– प्रस्तावित स्थल पर 09 अद्द सेंड बकैट मय स्टेण्ड़ का प्राविधान किया जाय साथ ही प्रत्येक आउटलेट के पास न्यूनतम 04 अद्द सैण्ड बकेट का प्राविधान किया जाय।

06:– कार्यालय भवन में यदि लुब्रीकेन्टस का भण्डारण किया जाता है तो पृथक से सीओटू फायर एक्सटिंग्यूशर क्षमता 4.5 किग्रा के 02 अद्द का प्राविधान किया जाय।

07:– पेट्रोलियम भण्डारण के पास धुम्रपान निषेध बोर्ड लगाया जाय तथा सेप्टी जोन में इसका कढ़ाई से पालन किया जाय।

08:– पेट्रोल पम्प पर कार्य करने वाले प्रत्येक कर्मचारी को स्थापित अग्निशमन उपकरणों के संचालन का ज्ञान होना अति आवश्यक है। पेट्रोल पम्प पर कार्यरत कर्मचारी को उपकरणों के संचालन का ज्ञान न हो तो उन्हे स्थानीय फायर सर्विस द्वारा प्रशिक्षितकराये जाने का उत्तरदायित्व स्वामी/प्रबन्धक का होगा।

09:– स्थानीय फायर स्टेशन/आपातकालीन टेलीफोन नम्बरों को प्रदर्शित करने वाले साइन बोर्ड को सुलभ दृश्य स्थान पर अंकित कराया जाय।

10:– स्पष्ट एवं उच्चतम् सुलभ दृश्य स्थान पर एक साइन बोर्ड स्थापित किया जाय जिसमें पेट्रोल पम्प मे प्रवेश से पूर्व मोबाइल फोन बन्द किये जाने का अनुरोध अंकित किया गया हो।

11:– आन्तरिक भण्डारण क्षेत्र को स्वच्छ रखा जाय।

12:– स्पष्ट दृश्य स्थान पर चेतावनी बोर्ड स्थापित किया जाय जिसमें पेट्रोल पम्प में किसी प्रकार के ज्वलनशील पदार्थ यथा माचिस, विस्फोटक पदार्थों को ले जाना निषेध अंकित किया जाय।

13:–स्वामी/प्रबन्धन द्वारा आवश्यक रूप से यह सुनिश्चित् किया जाय कि पेट्रोल, डीजल सम्बन्धी उत्पाद नाली/सीवर सार्वजनिक सड़क मार्ग में प्रवाहित न हो।

14:– अग्निसुरक्षा के दृष्टिगत अत्यधिक संवेदनशील क्षेत्र के विद्युत पैनल आदि को पेट्रोलियम एक्ट 1934 व नियम 2002 तथा आई०ओ०एस०डी० मानक 118 के अनुसार स्पार्कप्रूफ लाईट्स द्वारा सुरक्षित किया जाय।

15:– सुझायें गये सभी अग्निशमन उपकरण/यंत्र भारतीय मानक ब्यूरों द्वारा प्रमाणित होने चाहिए।

अतः उपरोक्तानुसार इंडियन ऑयल कारपोरेशन लिमिटेड द्वारा प्रस्तावित पेट्रोलियम रिटेल आउटलेट स्थापित किये जाने हेतु अनुबन्धात्मक अनापत्ति प्रमाण–पत्र इस आशय पर प्रदान

क्रमशः.....05

District Magistrate Uttarakhand Pithoragarh

किया जाता है कि पेट्रोल पम्प के संचालन से पूर्व उपरोक्त अग्निशमन व्यवस्था पूर्ण कर इस कार्यालय को अवगत कराना आवश्यक होगा। ताकि प्रस्तावित अग्निशमन व्यवस्था का भौतिक सत्यापन किया जा सकें। यदि स्वामी/प्रबन्धक द्वारा उपरोक्तानुसार दिये गये अग्निशमन सुरक्षा निर्देशों का पालन नहीं किया जाता है तो यह संस्तुति स्वतः ही निरस्त समझी जायेगी।

8– **कार्यालय मंडलीय अभियंता (प्रचा0), भारत संचार निगम लि0, पिथौरागढ़** ने दिनांक 12.02.2024, कि आख्या में अवगत कराया गया है कि ग्राम उपराडा, तह०–गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या 478 में इंडियन ऑयल कारपोरेशन लिमिटेड के नए रिटेल आउटलेट हेतु सम्बंधित भूमि के संलग्न मानचित्र के अनुसार बीएसएनएल की भूमिगत फाइबर एवं कॉपर केबल प्रस्तावित भूमि से होकर नहीं गुजरती है। प्रस्तावित खसरा संख्या–478 में इंडियन आयल कारपोरेशन लिमिटेड के नए रिटेल आउटलेट लगाने में किसी प्रकार कि आपत्ति नहीं है।

9– **उपनिदेशक/भूवैज्ञानिक भूतत्व एवं खनिजकर्म विभाग, पिथौरागढ़** ने दिनांक 29.02.2024 द्वारा अपनी आख्या में अवगत कराया गया है कि रिटेल आउटलेट निर्माण हेतु प्रस्तावित स्थल तहसील गंगोलीहाट, जनपद पिथौरागढ़ में, गंगोलीहाट–बेरीनाग मोटर मार्ग पर, गंगोलीहाट से 03 किलोमीटर की दूरी पर स्थित ग्राम उपराड़ा में चयनित किया गया है। प्रस्तावित स्थल मोटर मार्ग के उत्तर–पश्चिम की ओर स्थित है। प्रस्तावित स्थल खुले पहाडी भूभाग का भाग है जिसे पूर्व में ही कटान कर एक स्तर में विकसित किया गया है। प्रस्तावित स्थल के उत्तर–पूरब की ओर आवासीय भवन तथा सीढ़ीदार खेत स्थित हैं। स्थल के उत्तर–पश्चिम की ओर, स्थल से अधिक ऊंचाई वाले भूभाग में खुला भूखण्ड तथा उसके बाद टिन शेड वाला भवन स्थित है। स्थल के दक्षिण–पश्चिम की ओर एक पैदल मार्ग तथा उसके बाद पशुपालन विभाग का एक भवन स्थित है। स्थल के दक्षिण–पूर्व की ओर, गंगोलीहाट–मुनस्यारी मोटर मार्ग तथा उसके बाद, स्थल से कम ऊंचाई वाला पहाड़ी ढालदार भूभाग अवस्थित है। स्थल के निकट गंगोलीहाट–गुनस्यारी मोटर मार्ग का समरेखण 70°–250° है। प्रस्ताव के साथ उपलब्ध कराये गये मानचित्र/अभिलेखों के अनुसार प्रस्तावित स्थल ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 के अन्तर्गत आता है तथा राष्ट्रीय राजमार्ग 309A (गंगोलीहाट–बेरीनाग मार्ग) पर मिलोमीटर स्टोन 51 तथा 55 के मध्य स्थित है। प्रस्तावित भूभाग का कुल क्षेत्रफल 400.00 वर्गमीटर है। स्थल पर उत्तर–पश्चिम की ओर 20 के०एल० क्षमता के एच०एस०डी० (क्लास 'बी' श्रेणी) के दो टैंक तथा 20 के०एल० क्षमता का एम०एस० (क्लास 'ए' श्रेणी) का एक टैंक, पैट्रोलियम के भण्डारण हेतु भूमिगत टैंकों का निर्माण किया जाना प्रस्तावित है तथा स्थल के उत्तर–पूर्व की ओर कार्यालय भवन तथा जनरेटर कक्ष तथा भूमिगत जल टैंक का निर्माण किया जाना प्रस्तावित है। प्रस्तावित स्थल को मोटर मार्ग के स्तर तक विकसित किया जाना प्रस्तावित है।

आवेदित स्थल, भारतीय सर्वेक्षण विभाग के टोपो शीट सं० 62 C/2 के अन्तर्गत आता है। स्थल समुद्र तल से लगभग 1820 मीटर की ऊंचाई पर तथा निम्न अक्षासं व देशान्तर पर स्थित है :–

उत्तर 29° 40′ 32.5′′ अक्षासं

पूर्व 80° 02′ 18.4′′ देशान्तर

क्षेत्रीय भूगर्भीय स्थितिः

क्रमशः.....06

District Magistrate Uttarakhand Pithoragarh

विगत समय में किये गये भूवैज्ञानिक अध्ययनों के उपरान्त, सम्पूर्ण कुमाऊँ क्षेत्र को कई Lithotectonic Units में बाँटा गया है, जहाँ पूर्व में किये गये भूगर्भीय अध्ययनों में मुख्यतः गोपेन्द्र कुमार (1970), ए०के० सिन्हा, ने कुमाऊँ क्षेत्र का विस्तृत अध्ययन कर उच्च हिमालयी क्षेत्रों के Stratigraphical sections एवं Tectonic study करते हुये भूवैज्ञानिक अध्ययन किये हैं, इसी प्रकार वल्दिया (1964), (1971 से 1980) तथा ए०गेन्सर (1935) द्वारा भी कुमाऊ क्षेत्र के विस्तृत भूवैज्ञानिक अध्ययनों के उपरान्त Geogigical maps एवं Lithotechtonic Units को तैयार किया गया।

वर्तमान अध्ययनत् क्षेत्र उच्च हिमालय क्षेत्रान्तर्गत वर्गीकृत किया गया है जहाँ पूर्व के अध्ययनों के अनुसार Garhwal Group की स्वस्थानें चट्टानें उक्त क्षेत्र की सबसे पुरानी चटटानों में से एक है जो कि Garhwal Group की Sedimentary, Meta-Sedimentary Rocks और Central Crystalline के बीच Main Central Thrust के द्वारा पृथक की गयी है।

प्रस्तावित स्थल की भूगर्भीय स्थितिः–

भूगर्भीय संरचना के दृष्टिकोण से प्रस्तावित स्थल लघु हिमालय पर्वत श्रंखला के विकसित सोपानों के अन्तर्गत स्थित है जहां उक्त क्षेत्र में वल्दिया सन् 1980 के अनुसार तेजम समूह की मन्धाली (सोर तथा थलकेदार) फोरमेशन तथा जौनसार समूह की नागथाट–बेरीनाग फोरमेशन के जंकशन पर स्थित है। प्रस्तावित स्थल की सतह पर भूरे रंग की मृदा का लगभग एक फिट मोटाई का आवरण है। स्थल के निकटवर्ती क्षेत्र में, सतह पर, स्वस्थानिक प्रकृति की चट्टानों के छोटे से बड़े आकार के बोल्डर भी बिखरी हुयी अवस्था में विद्यमान हैं। स्थल पर तथा स्थल के निकटवर्ती क्षेत्र में स्थित उर्ध्वाधर खुले भूभागों के अध्ययन से ज्ञात होता है कि सम्पूर्ण स्थल पर नीचे की ओर ग्रे रंग की पतली परतदार फिलाइट प्रकृति की चट्टानें तथा भूरे–ग्रे रंग की पतली परतदार क्वार्टजाइट प्रकृति की चट्टानें अवस्थित हैं। स्थल पर स्थित चट्टानों के विस्तार की दिशा 110°–290° है। स्थल पर चट्टानों की नति 40° है तथा नति की दिशा उत्तर 20° है। स्थल तथा स्थल के निकटवर्ती क्षेत्र में पहाड़ी का ढाल 20°–30° तथा ढलानो की दिशा उत्तर 160° है। प्रस्तावित सम्पूर्ण स्थल के निकटवर्ती क्षेत्र को पूर्व में ही कृषि कार्य हेतु छोटे छोटे स्तरों में विकसित कर सीढ़ीनुमा खेतों को निर्माण किया गया है तथा प्रस्तावित स्थल को पूर्व में ही कटान कर, एक स्तर में विकसित किया गया है। प्रस्तावित स्थल तथा उसके निकटवर्ती क्षेत्र में निर्मित सीढ़ीनुमा खेतों में कोई कृषि कार्य नही किया जा रहा है। स्थल के अन्तर्गत कोई अधिक ढालदार भूभाग तथा कोई नाला आदि नही पाया गया। स्थल के अन्तर्गत तथा निकटवर्ती क्षेत्र में कोई प्राकृतिक जल श्रोत आदि दृष्टिगोचर नहीं होता है। प्रस्तावित स्थल/क्षेत्र भारतीय सीजमिक मानचित्र मे सक्रिय भूकम्पीय पट्टी में वर्गीकृत किया गया है जहाँ स्थल अधिकांशतः लघु से मध्यम व यदाकदा वृहद तीव्रता के भूकम्पन्नों से प्रभावित हो सकता है। स्थल पर वर्तमान में भूधंसाव के कोई चिन्ह दृष्टिगोचर नही होते हैं। स्थल वर्तमान में स्थिर (प्राकृतिक आपदा को छोड़कर) प्रतीत होता है।

सुझाव एवं शर्तेः–

प्रथम दृष्टया निरीक्षण के दौरान वर्तमान में ऐसा कोई तथ्य प्रकाश में नही आया जिससे कि भवन निर्माण से भूखण्ड को कोई खतरा उत्पन्न हो, तथापि भूगर्भीय संरचना के

क्रमशः.....07

District Magistrate Uttarakhand Pithoragarh

दृष्टिकोण से सन्दर्भित निर्माण करते समय निम्नलिखित सुझावों का अनुपालन किया जाना अनिवार्य होगाः–

1. प्रस्तावित स्थल पर कटान किया गया है इसलिये स्थल के निकट स्थित उर्ध्वाधर खुले भूभागों में स्तरों मे व्हीपहोलयुक्त मजबूत धारक दीवारों का निर्माण किया जाना आवश्यक होगा।
2. स्थल पर टैंक स्थापित करने के लिए स्थल की खुदाई ठोस सतह तक की जाये और गढ्ढे की सतह को आर०सी०सी० से अच्छी प्रकार से ग्राउट कर दिया जाये जिससे नमी के कारण भूतल में धंसाव न होने पाये तथा दीवारों को मजबूती प्रदान की जाये।
3. निर्मित गढ्ढों से निकलने वाले मलवे को स्थल पर निचली सतही भूमि पर फैला दिया जाये जिससे पम्प के आउटर व इनर मार्ग बनाने में आसानी होगी तथा भारी वाहनों की आवाजाही सुचारू रूप से हो सके।
4. कार्यालय भवनों का निर्माण बीम एवं कॉलम्स पर किया जाये, कॉलम्स की नींव को ठोस सतह पर आरोपित किया जाये एवं भवनो का निर्माण पर्वतीय क्षेत्रों हेतु निर्धारित मानकों एवं भूकम्परोधी तकनीकों का समावेश करते हुए किया जाये।
5. प्रस्तावित स्थल पर चारों ओर वर्षा जल एवं प्रयुक्त जल के निकास हेतु सक्षम जल प्रवाह तन्त्र विकसित किया जाना भूगर्भीय संरचना के दृष्टिकोण से अनिवार्य होगा अन्यथा जल भराव व जल रिसाव के कारण स्थल पर भूधंसाव की सम्भावना से इंकार नहीं किया जा सकता है।
6. स्थल, मोटर मार्ग से अधिक ऊंचाई वाले भूभाग में स्थित है। अतः निर्माण कार्य से पूर्व स्थल का स्तर मार्ग के बराबर कर लेना उचित होगा।
7. स्थल पर शेष सभी कार्य शासनोदश सं0 4752/पाँच–श०वि०आ०–4–4(L.U.C.)/2004, दिनांकः 1 नवम्बर 2004 तथा उत्तराखण्ड शासन के द्वारा भवन निर्माण के सम्बन्ध में प्रख्यापित "भवन निर्माण एवं विकास उपविधि/विनियम–2011 (संशोधन, 2015)" एवं यथा संशोधित शासनादेशों में दिये गये निर्देशों के अनुसार ही किये जाने होंगे।

निष्कर्षः–

अतः उपरोक्त सुझावों के पूर्णतया अनुपालन की दशा में ही उपरोक्त स्थल भूगर्भीय संरचना के दृष्टिकोण से रिटेल आउटलेट पम्प निर्माण हेतु उपयुक्त प्रतीत होता है। यदि कार्यदायी संस्था द्वारा उपरोक्त सुझावों का पूर्णतया अनुपालन नहीं किया जाता है तो यह अनापत्ति प्रमाण पत्र स्वतः ही निरस्त समझा जायेगा तथा उक्त के फलस्वरूप उत्पन्न होने वाली भूगर्भीय दृष्टिकोण से विपरीत परिस्थितियों के लिए कार्यदायी संस्था स्वयं उत्तरदायी होगी।

10–**अधिशासी अभियंता राष्ट्रीय राजमार्ग खण्ड, लो0नि0वि0, लोहाघाट** ने दिनांक 06.05.2025, के द्वारा अवगत कराया गया है कि कि प्रश्नगत पैट्रोल पम्प जो राष्ट्रीय राजमार्ग 309ए के पुराना किमी0 52.900, नया किमी0 48.900 में हिल साइड में प्रस्तावित है। प्रस्तावित स्थल पर मार्ग की चौड़ाई 6 मी० है व आर०ओ०डब्ल्यु० वर्तमान में निर्मित मार्ग (चौड़ाई 6 मीटर) के दोनों किनारों से, 9 मीटर (हिल साईड की ओर) एवं 3 मीटर (खड्ड साइड की ओर) प्रस्तावित है। प्रस्तावित स्थल पर वर्तमान में कोई भी कार्य गतिमान नहीं है। विषयक प्रकरण में प्रस्तुत मानचित्र प्रस्तावित पैट्रोल पम्प का निर्माण मार्ग के मध्य बिन्दु से 12 मीटर छोडते हुए किया जाना है, जिसका स्थलीय निरीक्षण सहायक अभियन्ता, कनिष्ठ अभियन्ता, खण्डीय अमीन द्वारा स्थल पर कर दिया गया है। जो Morth की विशिष्टियों के अनुरूप है।

क्रमशः.....08

District Magistrate Uttarakhand Pithoragarh

अतः सहायक अभियन्ता की संस्तुति एवं मुख्य अभियन्ता क्षेत्रीय अधिकारी सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्रालय देहरादून के द्वारा निर्गत के Provisional NOC के आधार पर प्रश्नगत पैट्रोल पम्प जो राष्ट्रीय राजमार्ग 309ए के पुराना किमी0 52.900 नया किमी0 48.900 में प्रस्तावित पैट्रोल पम्प बनाने की संस्तुति दी गयी है।

अतः उपरोक्त सभी सम्बन्धित विभागों के अधिकारियों से प्राप्त जाँच आख्याओं में उल्लिखित प्रतिबन्धों/शर्तो के तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन का अनुपालन किये जाने की शर्तों के आधार पर अनापत्ति प्रमाण पत्र निर्गत किया जाता है। उल्लिखित प्रतिबन्धों/शर्तों का तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन का उल्लंघन होने की दशा में प्रदत्त अनापत्ति प्रमाण पत्र स्वतः ही निरस्त समझा जाएगा।

संलग्न – अनापत्ति प्रमाण पत्र का प्रारूप संलग्न।

District Magistrate Uttarakhand Pithoragarh

(विनोद गोस्वामी)
जिलाधिकारी, पिथौरागढ़।
जिलाधिकारी पिथौरागढ़

कार्यालय जिला अधिकारी, पिथौरागढ़।

संख्या– 1862/जि0पू0अ0/40– पे0उ0(पै0 पम्प) /2025 दिनांक मई 24 ,2025.

प्रतिलिपि–

1–इंडियन ऑयल कॉरर्पोरेशन लिमिटेड देहरादून डिविजनल ऑफिस 25, निम्बूवाला, गढ़ी केन्ट, देहरादून।

2–उपरोक्त समस्त विभागों को इस निर्देश के साथ प्रेषित कि वे समय–समय पर डीजल ईधन स्टेशन का स्थलीय निरीक्षण कर अपनी आख्याओं में उल्लिखित प्रतिबन्धों/शर्तो के कियान्वयन के सम्बन्ध में अध्यावधिक आख्या उपलब्ध कराना सुनिश्चित करेंगें।

(विनोद गोस्वामी)
जिलाधिकारी , पिथौरागढ़।

N0 Objection Certificate
(See Rule 144)

With reference to the Application No. DDN DO/NRO/51 & 55 Dated 03-01-2024 submitted by Divisional Retail Saled Head,Indian Oil Corporation Ltd Dehradun divisional office: 25 Nimbuwala, Garhi Cantt Dehradun, Uttarakhand and in Pursuance of rule 144 of the Petroleum Rules, 2002 there is no objection for granting licence under the Petroleum Rules, 2002 to Indian Oil Corporation Limited. Dehradun for Storage of Petroleum products in their premises at Khasra No. 478, Village Uprada, Tehsil Gangolihat, District-Pithoragarh, State-Uttarakhand as shown in the site plan duly endorsed and enclosed herewith.

(1) The following particulars have been considered while issuing this No Objection Certificate, that-

(a) possession of the site by the applicant is lawful and authorisation from land owner or lease holder for developing premises under these rules for storage of petroleum products;

(b) interest of public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigation measures, if any, is provided;

(c) traffic density and impact on traffic;

(d) conformity of proposal to the local or area development planning.

(e) accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;

(f) genuineness of purpose;

(g) any other matter pertinent to public safety.

(Vinod Goswami)
District Magistrate
Pithoragarh

कार्यालय जिला मजिस्ट्रेट, पिथौरागढ़।

पत्रांक– 1862 /40–(पे0उ0)पै0पम्प 2025–26 दिनांक मई 24 ,2025

प्रतिलिपि, निम्नलिखित को इस आशय से प्रेषित कि विभाग द्वारा जिन प्रतिबन्धों/शर्तों के अधीन अनापत्ति निर्गत किये जाने की संस्तुति/आख्या प्रस्तुत की गयी है, उनका पूर्ण रूप से अनुपालन कराते हुए आवेदक द्वारा प्रतिबन्धों/शर्तों का उल्लघंन किये जाने की दशा में सम्बन्धित के विरूद्ध नियमानुसार कार्यवाही प्रस्तावित करने का कष्ट करे–

1. विस्फोटक नियंत्रक पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पेसो) 42/1 इन्दिरा नगर निकट एशियन स्कूल, देहरादून।
2. पुलिस अधीक्षक, पिथौरागढ़।
3. उप जिलाधिकारी, गंगोलीहाट।
4. जिला पूर्ति अधिकारी, पिथौरागढ़।
5. अधिशासी अभियंता, राष्ट्रीय राजमार्ग खण्ड लो0नि0वि0, लोहाघाट।
6. मुख्य अग्निशमन अधिकारी, पिथौरागढ.।
7. डिविजनल रिटेल सेल्स हेड, इंडियन ऑयल कोरपोरेशन लिमि0 देहरादून को इस निर्देश के साथ प्रेषित कि सम्बन्धित विभागों द्वारा जिन प्रतिबन्धों/शर्तों के अधीन अनापत्ति निर्गत किये जाने की संस्तुति आख्या प्रस्तुत की गयी, का पूर्णतया अनुपालन सुनिश्चित किया जाय।

जिला अधिकारी,
पिथौरागढ़।

TRUE COPY

ANNEXURE R - 6

कार्यालय वन क्षेत्राधिकारी, गंगोलीहाट, वन क्षेत्र, गंगोलीहाट

पत्रांक 404 /12-1 दिनांक, गंगोलीहाट, 26 / 02 /2024

सेवा में

प्रभागीय वनाधिकारी
पिथौरागढ़ वन प्रभाग
पिथौरागढ़।

विषय–Urgent concerns regarding petrol pump construction and noc.

सन्दर्भ–आपका पत्रांक 4217/ 12-1 दिनांक 14 फरवरी, 2024।

महोदय

उपरोक्त विषयक संदर्भित पत्र के क्रम में अनुभाग अधिकारी दशाईथल से जांच करायी गयी। उनकी जांच आख्यानुसार दशाईथल बेरीनाग मोटरमार्ग में आई0ओ0सी0एल0 द्वारा प्रस्तावित पेट्रोल पम्प देवेन्द्र सिंह खाती की नाप भूमि में स्थित है।जिसमें खुदान समतलीकरण की अनुमति उपजिलाधिकारी गंगोलीहाट के पत्र संख्या–55/विविध–भूमि समतलीकरण–मशीन–अनुमति/23–24 दिनांक 25 जनवरी 2024 द्वारा दी गयी है।प्रस्तावित पेट्रोल पम्प स्थल पर मुख्य सड़क की तरफ कुछ झाड़ियां एवं सूखे भीमल, मालटा एवं नीबू के पेड़ थे।सम्बन्धित प्रकरण पर वन विभाग से पूर्व में कोई अनापत्ति नही ली गयी है।प्रस्तावित पेट्रोल पम्प के समतलीकरण करने पर खुदान स्थल से लगे कुछ पेड़ों को नुकसान हुआ है।जिसकी नुकसान पहुचने पर सम्बन्धित बीट प्रभारी द्वारा प्रथम सूचना रिपोर्ट दर्ज की गयी है।देवेन्द्र सिंह खाती के द्वारा उपलब्ध कराये गये समस्त दस्तावेजों की जांच अनुभाग अधिकारी के द्वारा की गयी है। अतः अनुभाग अधिकारी की जांच आख्या [illegible] मय सलग्नक [illegible] सेवा में प्रेषित।

संलग्न–उपरोक्तानुसार ।

वन क्षेत्राधिकारी
गंगोलीहाट

o/c

TRUE COPY

Scanned with OKEN Scan

434

52

Gmail

Priya Puri <hkpuriandco@gmail.com>

ORIGINAL APPLICATION NO. 416 OF 2025 - Shri Gopal Chandra Vanwassi vs Indian Oil Corporation Limited & Ors

1 message

Priya Puri <hkpuriandco@gmail.com> Mon, Nov 17, 2025 at 6:09 PM
To: "V.K. Shukla" <vkslawoffices@gmail.com>

Dear Sir,
Please find here attached the "Reply by Respondent No.1 (Indian Oil Corporation Limited)" in the above captioned matter.

Regards,

--
Priya Puri, Advocate
H.K. Puri & Co
Chamber No.41
R. K. Garg Block
Supreme Court of India
New Delhi - 110001
+911123388160
+9111123383360

Shri Gopal Chandra Vanwassi VS IOCL - REPLY .pdf
11704K

₹5435
NCT OF DELHI COURT FEE
DLCT1529299J2540K
15-OCT-2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 416 OF 2025

IN THE MATTER OF:
Shri Gopal Chandra Vanwassi ...APPLICANT

VERSUS

Indian Oil Corporation Limited & Ors. ...RESPONDENTS

Know all to whom these presents shall come that I/WE AMIT PRAKASH SORYAVANSHI ON BEHALF OF INDIAN OIL CORPORATION LTD.

Them above named the do hereby appoint:

Mrs. Priya Puri Advocate
Enrolment No. D/562/1998 (R)
Chamber No.41,R.K. Garg Block,
Supreme Court of India
New Delhi- 110001
Mobile No. - 9810365571
E-mail- hkpuriandco@gmail.com

₹25 ADVOCATES' WELFARE FUND STAMP ₹25 2454733 BAR COUNCIL OF DELHI DELHI पच्चीस रुपये TWENTYFIVE RUPEES

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them. jointly and severally) and also ratify anything already done on our behalf that is to say: -

To sign, verify and present and send notices, replies, rejoinders, pleadings, appeals, cross-documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.

To appear, act, and plead in the above-mentioned case in any court or tribunal etc. in which the same be heard or tried in the Is instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.

To receive documents, papers, records, orders etc. and to do all other acts, things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.

To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do So.

And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And 1/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to happen until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 17.11.2025
Advocate: Priya puri

6173/25
ATTESTED
(RAJENDER SINGH NEGI)
Advocate & NOTARY
Chamber No. 92, 1st Floor
Opposite Bar Office
Collectorate Court Compound
Dehradun (Uttarakhand)

Client
अमित प्रकाश सूर्यवंशी
वरिष्ठ प्रबन्धक (रिटेल सेल्स)
इण्डियन ऑयल कार्पोरेशन लिमिटेड
देहरादून मण्डल कार्यालय